

from non-compliance with the provisions of 248 Cr. P. C. was inadvertently not mentioned. The reply, therefore, may be elaborated as below:

"Subsequently, on an appeal filed by Dr. Ratnakar Mahajan and two others, the High Court ordered retrial of the case from the stage of the illegality arising from non-compliance with provisions of Section 248 of Cr. P.C."

13.05 hrs.

#### PAPERS LAID ON THE TABLE

##### REPORT OF COMMITTEE FOR REVIEW OF COMPANIES ACT AND M.R.T.P. ACT

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRI-MATI RENUKA DEVI BARAKATAKI): On behalf of Shri Shanti Bhushan, I beg to lay on the Table:—

(1) A copy of Report of the High-Powered Expert Committee for review of the Companies Act, 1956 and the Monopolies and Restrictive Trade Practices Act, 1969.

(2) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Report. [Placed in Library. See No. LT-2714/78].

##### ANNUAL ACCOUNTS AND AUDIT REPORT OF ALIGARH MUSLIM UNIVERSITY, ALIGARH FOR 1974-75 AND 1975-76, AND STATEMENTS

SHRIMATI RENUKA DEVI BARAKATAKI: On behalf of Dr. Pratap Chandra Chunder, I beg to lay on the Table:

(1) A copy of the Annual Accounts (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 1974-75 together with the Audit Report thereon.

(2) A copy of the Annual Accounts (Hindi and English versions) of the Aligarh Muslim

University, Aligarh, for the year 1975-76 together with the Audit Report thereon.

(3) Two statements (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (1) and (2) above. [Placed in Library. See No. LT-2715/78].

#### PAPERS UNDER AIR CORPORATIONS RULES

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURU-SHOTTAM KAUSHIK): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-rule (5) of rule 3 of the Air Corporations Rules, 1954:—

(1) (i) Summary of Budget Estimates for Revenue and Expenditure of the Indian Airlines for the year 1978-79.

(ii) Summary of Actuals for the year 1976-77, Budget Estimates and Revised Estimates for the year 1977-78 and Budget Estimates for the year 1978-79, under Capital of Indian Airlines. [Placed in Library. See No. LT-2716/78].

(2) (i) Summary of Budget Estimates for Revenue and Expenditure of Air India for the year 1978-79.

(ii) Summary of Actuals for the year 1976-77, Budget Estimates and Revised Estimates for the year 1977-78 and Budget Estimates for the year 1978-79 under Capital of Air India. [Placed in Library. See No. LT-2717/78].

##### INTERIM REPORT OF WORKING GROUP ON UNIVERSALISATION OF ELEMENTARY EDUCATION, REPORT OF WORKING GROUP ON VOCATIONALIZATION, AND DEVELOPMENT OF HIGHER EDUCATION IN INDIA—A POLICY FRAME, ETC.

SHRIMATI RENUKA DEVI BARAKATAKI: I beg to lay on the Table:

(1) A copy of the Interim Report (Hindi and English versions) of the